

Dr. M. M. Das: The total investment in this factory will be Rs. 3,10,000.

Shri M. L. Dwivedi: May I know whether the women who are going to be employed in this factory are to be given some training?

Dr. M. M. Das: As soon as the factory building is constructed, the work will begin. No work has begun yet, except constructing the factory.

Pandit Munishwar Datt Upadhyay: When is it likely to start?

Dr. M. M. Das: The factory is likely to be completed within the next two months, and as soon as the factory building is completed, the work will begin.

UNTOUCHABILITY

*788. **Shri M. R. Krishna:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Government contemplate binding every Government employee by making him sign a pledge that he will not observe untouchability;

(b) how long it will take for this to come into effect; and

(c) whether any penalty has been prescribed for those who violate the conditions?

The Deputy Minister of Home Affairs (Shri Datar): (a) Untouchability has already been abolished and the practice of untouchability made an offence by Article 17 of the Constitution. Legislation is being promoted for prescribing punishment for the practice of untouchability. The law when enacted will apply equally to all citizens including Government servants. In view of these provisions, any citizen including a Government servant who practises untouchability commits an offence against the law of the land and can be dealt with accordingly. It is entirely superfluous to make Government servants sign a pledge that they will not commit an offence.

(b) and (c). Do not arise.

Shri M. R. Krishna: May I know whether it is a fact that in some of the Government departments, they still keep separate water-pots for the use of the Scheduled Castes?

Shri Datar: I am not aware of any such separate arrangements.

Mr. Speaker: There is no use putting supplementary questions in this matter. A Bill was before the House.

Shri Datar: There is the Bill. It has just been referred to the Select Committee.

Mr. Speaker: If the Bill comes, there will be ample time to discuss.

Shri M. R. Krishna: The question relates to Government employees.

Mr. Speaker: The hon. Minister has explained that the Bill will apply to all, when it is passed. Next question.

पाकिस्तान के युद्धपोत

*७८९. **श्री नवल प्रभाकर :** क्या रक्षा मन्त्री यह बताने की कृपा करेंगे कि क्या यह सच है कि १२ जून, १९५४ को दो पाकिस्तानी युद्धपोत बम्बई बन्दरगाह पर देखे गये थे ?

The Deputy Minister of Defence (Shri Satish Chandra): Yes. Two Pakistan ships 'Sind' and 'Shamsher' en route to Chittagong from Karachi were in urgent need of repairs and came to Bombay Port on the 12th June, 1954. After repairs had been carried out, they left on the 16th of June.

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि इस तरह के जो दूसरे देशों के जहाज हैं उनको अपने बन्दरगाहों पर ठहराने के कोई नियम हैं ?

श्री सतीश चन्द्र : आम तौर पर यह कायदा है कि किसी भी मुल्क के जहाज अगर दूसरे देश के बन्दरगाह के पास हों और उनको मदद की जरूरत हो तो वे मदद ले सकते हैं ।

श्री पी० एल० बरूपाल : क्या मैं जान सकता हूँ कि हमारे भारतीय अधिकारियों से

पाकिस्तान के अधिकारियों ने कुछ सहायता की मांग की थी। यदि हां, तो उनको किस प्रकार की सहायता दी गई ?

श्री सतीश चन्द्र : कुछ जहाजों की मरम्मत हुई थी और उसके दाम उससे मिल जायेंगे।

FORMATION OF ALL-INDIA BAR

***791. Shri S. V. Ramaswamy:** Will the Minister of Law be pleased to refer to the reply to starred question No. 214 asked on the 23rd November, 1953 and state:

(a) whether Government have taken a final decision on the recommendations of the All-India Bar Committee for the formation of an All-India Bar; and

(b) if so, when a Bill in this regard will be introduced?

The Minister of Law and Minority Affairs (Shri Biswas): (a) No. Necessary action will be taken when replies have been received from all State Governments.

(b) Does not arise.

Shri S. V. Ramaswamy: In answer to a question in November, 1953, the hon. Law Minister replied that the State Governments' replies were expected within a month. In view of that answer, may I know whether those replies have since been received?

Shri Biswas: Replies have not been received from all the States, and we are awaiting replies from those States who have not yet submitted their opinions.

Shri S. V. Ramaswamy: Is there any time-limit for receiving those opinions, and may I know whether any Bill is under contemplation?

Shri Biswas: I have been asked by another hon. Member behind me what those States are. The States are Bihar and Uttar Pradesh. They are important States and therefore we are awaiting their replies.

Mr. Speaker: Order, order. He need not answer the question which has not

been heard by the Chair. He may answer Shri Ramaswamy's question.

Shri Biswas: Will you kindly repeat that question?

Shri S. V. Ramaswamy: The Law Minister said on the last occasion that on receipt of replies, he will push on with the Bill. Have the replies been received?

Shri Biswas: On the last occasion, I stated that no time-limit had been prescribed. But those States which have not replied have been reminded.

GAZETTEERS

***793. Shri Jhulan Sinha:** Will the Minister of Education be pleased to state what progress has been made in respect of revision of the Gazetteers with a view to make them up-to-date?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): The matter is under consideration.

Shri Jhulan Sinha: May I know if the Government realise the importance of these gazetteers and of the necessity of expediting their preparations?

Dr. M. M. Das: Government is fully conscious about the great importance of revising the Imperial Gazetteers.

Sardar A. S. Saigal: May I know how many times the question of revision of the gazetteers came from the Governments, and for what reasons it was postponed?

Dr. M. M. Das: The last revision took place in the year 1909, and it cost about Rs. 27 lakhs. The next proposal for revising the Imperial Gazetteer came before the Government in 1922 and then again in 1940. On both these occasions, the work of revision could not be taken due to financial stringency. Now, again, in 1949, the matter has come before the Government, and it is engaging the attention of the Government.

Shri Nanadas: When was the gazetteer last revised?

Mr. Speaker: I think he mentioned the year—1909.